

# YSRCP Ex Minister Ambati Rambabu arrested

METRO INDIA NEWS | GUNTUR

Andhra Pradesh Police have arrested senior YSRCP leader and former minister Ambati Rambabu here, following his alleged derogatory remarks against Chief Minister N Chandrababu Naidu.

High drama unfolded on Guntur roads and also at Rambabu's home for several hours on Saturday afternoon and running late into the night, where dozens of TDP leaders and cadres were seen ran-

sacking the opposition leader's house and vehicles, according to the footage aired on Telugu news channels.

Guntur district Superintendent of Police (SP) Vakul Jindal confirmed to PTI that Rambabu, who was serving as irrigation minister in the previous YSRCP regime, has been arrested.

He was arrested amid tight security and chaotic conditions as hundreds of ruling party cadres were demanding Rambabu apologise for the alleged



disparaging remarks against the TDP supremo.

Several ruling coalition leaders launched a broadside against Rambabu for his re-

marks.

Meanwhile, the YS Jagan Mohan Reddy-led YSRCP alleged that a murder attempt was made against Rambabu and said that his life was under grave threat following the "attack" by TDP supporters.

Reddy alleged that Andhra Pradesh has slipped into a state of 'jungle raj' and that Naidu is allegedly presiding over an atmosphere of lawlessness and political vendetta.

"Acts of violence and murder attempts against op-

position leaders are increasing by the day and are being carried out deliberately to intimidate voices questioning the government," said Reddy in a YSRCP press release.

Meanwhile, YSRCP Parliamentary Party leader YV Subba Reddy wrote separate letters to the Union home secretary and the chairperson of the National Human Rights Commission, seeking immediate intervention over the alleged alarming breakdown of law and order in the state.



## **Source: <https://madhyamamonline.com/amp/india/death-toll-in-kolkata-warehouse-fire-rises-to-27-many-still-missing-1491217>**

Death toll in Kolkata warehouse fire rises to 27; many still missing

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The fire broke out at the Pushpanjali decorator's warehouse and the Wow Momo factory in the early hours of January 26.

By Web Desk

Kolkata: Officials on Sunday stated that the number of fatalities from the fire at the Anandapur warehouses, which are located on Kolkata's southern outskirts, has risen to 27, while 25 people are still missing.

Two more people's remains were found in the burnt warehouses in Anandapur on Saturday, according to police sources, bringing the total number of deaths to 27.

Amidst this, the formation of an SIT a week after the incident raised questions about the sudden activation of the authorities after such a delay.

The fire broke out at the Pushpanjali decorator's warehouse and the Wow Momo factory in the early hours of January 26.

For 32 hours, despite working with wartime urgency, the fire services could not easily bring the inferno under control. Twelve fire engines were continuously deployed. Workers were trapped inside the warehouses and burned to death.

A week after the devastating fire, the Baruipur district police have finally decided to form an SIT -- a five-member team led by Baruipur District Police SP Shubhendu Kumar. The team also includes the Additional Superintendent of Police, DSP Crime, DEB Inspector and another police officer of inspector rank.

It may be noted that the renowned Momo manufacturing company has faced scrutiny since the fire incident. Several people have been arrested. Allegations have been raised about the factory being built on a reclaimed wetland.

Police sources said the SIT will investigate everything, including examining the forensic report, focusing on DNA testing of the deceased and identifying the irregularities at the factory.

It is worth mentioning that the police have already arrested two more people in connection with this incident. The Narendrapur police arrested the manager and deputy manager of the momo manufacturing company. Earlier, the owner of the Pushpanjali decorator's warehouse, Gangadhar Das, was arrested. The incident also resulted in a war of words between Trinamool Congress and the BJP, with the latter accusing the Mamata Banerjee government of shielding the real culprits behind the incident.



**Source: <https://www.outlookindia.com/amp/story/national/ysrcp-leader-ambati-rambabu-arrested-in-andhra-pradesh-over-alleged-remarks-on-cm>**

YSRCP Leader Ambati Rambabu Arrested in Andhra Pradesh Over Alleged Remarks on CM

Senior YSRCP leader and former Andhra Pradesh minister Ambati Rambabu was arrested in Guntur following alleged derogatory remarks against Chief Minister N. Chandrababu Naidu, triggering political tensions and chaotic scenes across the district

Outlook News Desk

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Summary

Ambati Rambabu was taken into custody amid heavy security after protests by TDP cadres, with reports of vandalism at his residence and vehicles.

YSRCP has alleged an attempt on Rambabu's life, accusing the ruling party of fostering lawlessness and political vendetta.

Party leaders have approached the Union Home Ministry and the NHRC, seeking intervention over an alleged breakdown of law and order in the state.

Andhra Pradesh Police on Saturday arrested senior YSRCP leader and former minister Ambati Rambabu here, following his alleged derogatory remarks against Chief Minister N. Chandrababu Naidu.

High tension prevailed across parts of Guntur on Saturday, stretching from the afternoon into late night, as disturbances were reported near Ambati Rambabu's residence and on city roads. Visuals aired by regional television channels showed groups of TDP workers allegedly vandalising the former minister's house and vehicles. Guntur Superintendent of Police Vakul Jindal confirmed that Rambabu, who previously served as irrigation minister under the YSRCP government, was taken into custody.

The arrest took place under heavy police deployment amid chaotic scenes, with large numbers of ruling party supporters demanding an apology from Rambabu over his purported remarks against the TDP leadership.

Several leaders from the ruling coalition publicly criticised him for what they described as offensive comments aimed at the Chief Minister.

The Y.S. Jagan Mohan Reddy-led YSRCP, however, claimed that Rambabu was the target of an attempted murder and warned that his safety was at serious risk following the alleged assault by TDP supporters. Jagan Mohan Reddy accused the state government of pushing Andhra Pradesh into what he termed a "jungle raj," alleging an environment of political vendetta and breakdown of governance.

In a party statement, Reddy said attacks and attempts on the lives of opposition leaders were becoming increasingly frequent and were intended to silence criticism of the government. Separately, YSRCP Parliamentary Party leader Y.V. Subba Reddy wrote to the Union Home Secretary and the chairperson of the National Human Rights Commission, urging immediate intervention over what he described as a disturbing collapse of law and order in the state.



**Source: <https://shiawaves.com/english/india/139768-report-says-politically-driven-violence-targets-marginalised-communities-including-muslims-in-indias-telangana/>**

Report Says Politically Driven Violence Targets Marginalised Communities, Including Muslims, in India's Telangana

February 1, 2026

Report Says Politically Driven Violence Targets Marginalised Communities, Including Muslims, in India's Telangana  
A fact-finding report by the Association for Protection of Civil Rights (APCR) has found that recent incidents of communal violence and social tension in the southern Indian state of Telangana form part of a broader pattern of politically driven polarisation, institutional bias and administrative failure, disproportionately affecting Adivasi, Muslim and Dalit communities.

The report, titled "Belonging, Coexistence & Fractures: Documenting State Atrocities and Fractured Coexistence in Telangana," published on Maktoob Media, draws on field investigations, survivor testimonies, interviews with residents and activists, and reviews of official records from districts including Hyderabad, Medchal-Malkajgiri, Narayanpet, Medak, Nizamabad, Nirmal, Adilabad and Bhainsa.

According to APCR, many incidents began as local disputes over land, religious practices or administrative decisions, but later escalated into communal confrontations through organised political mobilisation, misinformation and provocative actions, often during Report Says Politically Driven Violence Targets Marginalised Communities, Including politically sensitive periods such as elections. The report alleges that right-wing groups and affiliated local networks played a significant role in amplifying tensions.

APCR said state institutions, particularly police and district administrations, frequently failed to act impartially. It documented cases of delayed police response, alleged custodial violence, false criminal charges and pressure on victims to withdraw complaints. Oversight bodies such as the SC/ST Commission and the National Human Rights Commission were described as largely inaccessible at the local level.

The findings echo concerns raised by human rights organisations across India in recent years, including reports by Amnesty International and Human Rights Watch citing selective policing, hate speech and rising communal polarisation affecting religious and caste minorities.



## Source: <https://thewire.in/communalism/these-threats-will-not-have-any-effect-on-my-work-says-harsh-mander-after-himanta-warns-of-100-cases>

'These Threats Will Not Have Any Effect on My Work,' Says Harsh Mander After Himanta Warns of '100 Cases'

The Wire Staff

14 minutes ago

5 min read

Mander underlined that if the chief minister considered helping Muslim victims "a crime" then "it is strange." New Delhi: After Assam chief minister Himanta Biswa Sarma on Saturday (January 31) launched a counterattack against a police complaint filed against him by peace and justice activist Harsh Mander, warning that he would initiate multiple legal cases in response, Mander told The Wire that "it is very strange if it is considered a crime to provide legal human rights assistance to [Muslim] victims who are seeking justice," adding that, "I don't know what case will be filed under which law, but this is just a threat" and "these threats will not have any effect on my work".

Speaking to The Wire, Mander said, "I certainly helped them [Muslims] in their legal process for many years, when the NRC process was going on in Assam. It was a long and complicated process of NRC, in which they had to submit documents etc. These were very poor people, and many were in detention centres – my main work was in detention centres. National Human Rights Commission appointed me as a monitor for the minorities. That's why I had said that I wanted to see the detention centres. During that time many people were not able to present their documents since they were kept in detention centres, which were like prisons, for years."

He added, "I wrote a report on that and the Supreme Court registered the case. It was said that it is illegal and unconstitutional to keep unaccounted suspects in jail for years. It helped to release them from detention centres, submit documents in NRC, many people committed suicide in those centres, I worked with their families. Many people committed suicide because they could not prove their citizenship. In this whole process I worked to help those who were the poorest."

Notably, Mander had filed a police complaint at the Hauz Khas Police Station in New Delhi against Sarma over the latter's public statements made on Tuesday (January 27) that he said "promote hatred, harassment and discrimination against Bengali-speaking Muslims in Assam".

Mander sought prompt action and the registration of an FIR under relevant provisions of the Bharatiya Nyaya Sanhita, 2023, including sections 196 (promoting enmity between groups and doing acts prejudicial to harmony), 197 (making assertions prejudicial to national integration), 299 (malicious acts intended to outrage religious feelings), 302 (uttering words intending to wound religious feelings) and 353 (statements conducing to public mischief) and requested a formal investigation along with steps to prevent similar statements in the future.

Reacting to Mander's complaint, Sarma said, "Who is Harsh Mander? I have seen many such people in my life. He damaged the NRC in Assam, and if I had been in a position then, I would have taught him a lesson. Now that he has filed a case against me, just watch how many cases will be filed against him."

He further issued a warning, saying, "At least 100 cases will be filed against him. I have material to initiate cases. Since he has targeted Himanta Biswa Sarma, he will get a response. He will know when I target him."

Mander underlined that if the chief minister considered helping Muslim victims "a crime" then "it is strange." "Every day he [Sarma] is using hateful language against a section of his own citizens, such as removing five lakh "miya" from the Special Revision exercise, appealing to harass them. A person sitting on a constitutional post has no right to speak such hateful language. That's why I have filed a complaint," Mander said.

He added: "It is very strange if it is considered a crime to provide legal human rights assistance to [Muslim] victims

who are seeking justice, there is no such thing in the law of the country till date. If they are making new laws then it is a different matter. I don't know what case will be filed under which law, but this is just a threat."

Mander's complaint pertains to the statements made by Sarma on January 27. The Assam chief minister had said that between "four to five lakh Miya voters" would be removed from the electoral rolls during the Special Intensive Revision (SIR) process in the state. Later in the evening on the same day, Sarma urged people to "trouble" Miyas saying "only if they face troubles will they leave Assam".

Commenting on Sarma's statements, Mander underlined that it is the "ideology of the RSS-BJP since a hundred years ago" and it is their "notion that people of one religion cannot hold the status of equal citizens of this country". "Gandhiji was killed because he said that this country is equal for all."

"We also believe that this country is equal to everyone. If the government does injustice to the people of one religion, because they are from a different religion then it is against the civilisation of the country, our freedom fight, Gandhiji's martyrdom. During the freedom struggle these people [RSS-BJP] had made similar accusations on Gandhiji. Accusations are being made against our leaders. We love this country very much so we are working to ensure that there is no injustice with them."

"These threats will not have any effect on my work. We will work with great enthusiasm," he concluded.



**Source: <https://www.ibc24.in/country/ysrcp-leader-ambati-rambabu-arrested-for-derogatory-remarks-against-andhra-pradesh-chief-minister-3451356.html/amp>**

आंध्र में मुख्यमंत्री पर 'अपमानजनक टिप्पणी' को लेकर वाईएसआरसीपी नेता अंबाती रामबाबू गिरफ्तार

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गुंटूर (आंध्र प्रदेश), 31 जनवरी (भाषा) आंध्र प्रदेश के मुख्यमंत्री एन. चंद्रबाबू नायडू के खिलाफ उनकी कथित आपत्तिजनक टिप्पणी के मामले में (युवजन श्रमिक रायथू कांग्रेस पार्टी) वाईएसआरसीपी के वरिष्ठ नेता और पूर्व मंत्री अंबाती रामबाबू को शनिवार को यहां गिरफ्तार किया गया।

शनिवार दोपहर से देर रात तक गुंटूर की सड़कों और रामबाबू के आवास के बाहर भारी गहमागहमी देखने को मिली।

क्षेत्रीय समाचार चैनलों पर प्रसारित फुटेज में राज्य में सत्तारूढ़ तेलुगु देशम पार्टी (तेदेपा) के नेताओं और कार्यकर्ताओं को विपक्षी नेता के घर और वाहनों में तोड़फोड़ करते हुए देखा गया।

गुंटूर जिले के पुलिस अधीक्षक (एसपी) वकुल जिंदल ने 'पीटीआई-भाषा' को बताया कि पूर्व वाईएसआरसीपी सरकार में सिंचाई मंत्री रहे अंबाती रामबाबू को गिरफ्तार कर लिया गया है।

उन्होंने बताया कि सैकड़ों तेदेपा कार्यकर्ता रामबाबू की कथित टिप्पणी को लेकर माफी की मांग कर रहे थे, जिसके बीच कड़ी सुरक्षा और तनावपूर्ण हालात में उनकी गिरफ्तारी की गई।

इसी बीच, वाईएस जगन मोहन रेड़ी के नेतृत्व वाली वाईएसआरसीपी ने आरोप लगाया कि रामबाबू पर जानलेवा हमला किया गया और कहा कि तेदेपा समर्थकों द्वारा किए गए 'हमले' के बाद उनकी जान को गंभीर खतरा है।

वाईएस जगन मोहन रेड़ी ने एक प्रेस विज्ञप्ति में कहा, 'विपक्षी नेताओं के खिलाफ हिंसा और हत्या के प्रयास की घटनाएं दिन-प्रतिदिन बढ़ रही हैं और सरकार पर सवाल उठाने वाली आवाजों को डराने के लिए ऐसी घटनाओं को जानबूझकर अंजाम दिया जा रहा है।'

वहीं, वाईएसआरसीपी संसदीय दल के नेता वाई वी सुब्बा रेड़ी ने राज्य में कानून-व्यवस्था की स्थिति कथित तौर पर खराब होने को लेकर केंद्रीय गृह सचिव और राष्ट्रीय मानवाधिकार आयोग की अध्यक्ष को अलग-अलग पत्र लिखकर तत्काल हस्तक्षेप की मांग की है।

भाषा

राखी अमित

अमित



## Source: <https://smtv.in/kanpur-police-line-accident-nhrc-strict-on-compensation-of-constables-sought-report-from-up-police/>

कानपुर पुलिस लाइन हादसा: सिपाहियों के मुआवजे पर NHRC सख्त, यूपी पुलिस से मांगी रिपोर्ट; जानें क्या है 6 साल पुराना पूरा मामला

उत्तरप्रदेश February 1, 2026, 2:36 PM

कानपुर रिजर्व पुलिस लाइन में एक बैरक गिरने में 6 साल पहले एक पुलिसकर्मी की मौत हो गई थी, जबकि दो अन्य गंभीर रूप से घायल हो गए थे. घटना 24 अगस्त 2020 को हुई थी. घायल पुलिसकर्मियों को इलाज के लिए रीजेंसी अस्पताल भेजा गया था. जहां पर काफी समय इलाज के बाद वह स्वस्थ हो पाए. कानपुर के तत्कालीन एसपी प्रीतिंदर सिंह ने मृतक कर्मी के परिवारजनों को मुआवजा देने का भी ऐलान किया था, लेकिन 6 साल बाद किसी को कुछ नहीं मिला.

तत्कालीन एसएसपी कानपुर प्रीतिंदर सिंह ने कहा था बैरक की छत गिरने से हमारे तीन लोग घायल हो गए, जिनमें से एक ने दम तोड़ दिया. हम उनके परिवार के प्रति संवेदना व्यक्त करते हैं. इस दुर्घटना में हताहत कर्मी के परिवारजनों को मुआवजा दिया जाएगा. उनका अंतिम संस्कार पूरे सम्मान के साथ किया जाएगा.

राष्ट्रीय मानवाधिकार आयोग ने दिखाई सख्ती

कानपुर बैरक हादसे में घायल सिपाहियों 6 साल बाद भी मुआवजा नहीं मिला. अब ऐसे में राष्ट्रीय मानवाधिकार आयोग ने सख्ती दिखाई दिया है. आयोग ने मामले में मुख्य सचिव और गृह विभाग के अपर मुख्य सचिव को नोटिस जारी कर 6 सप्ताह में मुआवजे का पूरा ब्योरा देने के निर्देश दिए हैं.

कानपुर पुलिस लाइन में 2020 में हुए बैरक हादसे के पीड़ित पुलिसकर्मियों को अब तक मुआवजा न मिल पाने पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सख्त रुख अपनाया है. आयोग ने उत्तर प्रदेश के मुख्य सचिव और गृह विभाग के अपर मुख्य सचिव को नोटिस जारी कर घायलों को दिए जाने वाले मुआवजे की स्थिति स्पष्ट करने को कहा है.

एनएचआरसी ने निर्देश दिया है कि यदि पीड़ित पुलिसकर्मियों को मुआवजा दिया जा चुका है, तो उसके दस्तावेजा प्रमाण 6 सप्ताह के भीतर प्रस्तुत किए जाएं. आयोग ने यह भी कहा है कि आदेशों की अनदेखी मानवाधिकार उल्लंघन की श्रेणी में आएगी.

कैसे हुआ था हादसा?

24 अगस्त 2020 को कानपुर पुलिस लाइन स्थित करीब 105 वर्ष पुरानी बैरक की छत अचानक गिर गई थी. इस हादसे में सिपाही अरविंद सिंह की मौत पर मौत हो गई थी, जबकि तीन अन्य पुलिसकर्मी गंभीर रूप से घायल हो गए थे. मामले में इंजीनियर पंकज कुमार ने 12 अक्टूबर 2020 को राष्ट्रीय मानवाधिकार आयोग में शिकायत दर्ज कर पीड़ितों को मुआवजा दिलाने की मांग की थी.

आयोग के निर्देश पर मृतक सिपाही के परिजनों को मुआवजा दिया गया, लेकिन घायल पुलिसकर्मियों को अब तक राहत नहीं मिल सकी है. 22 जनवरी को हुई सुनवाई के दौरान आयोग ने राज्य सरकार की कार्यप्रणाली पर नाराजगी जताते हुए इसे गंभीर लापरवाही करार दिया. आयोग ने राज्य सरकार को अंतिम अवसर देते हुए 6 सप्ताह के भीतर विस्तृत रिपोर्ट पेश करने का आदेश दिया है.



**Source: [TV9 Bharatvarsh https://www.tv9hindi.com/state/uttar-pradesh/kanpur-police-lines-barracks-accident-injured-police-constables-compensation-not-receive-nhrc-sought-report-from-state-government-3670920.html](https://www.tv9hindi.com/state/uttar-pradesh/kanpur-police-lines-barracks-accident-injured-police-constables-compensation-not-receive-nhrc-sought-report-from-state-government-3670920.html)**

कानपुर पुलिस लाइन बैरक हादसे में घायल सिपाहियों को कब मिलेगा मुआवजा? 6 साल पहले हुई थी घटना, राष्ट्रीय मानवाधिकार आयोग ने तलब की रिपोर्ट

कानपुर पुलिस लाइन में 6 साल पहले हुए बैरक हादसे में घायल पुलिसकर्मियों को अभी तक मुआवजा नहीं मिला है, जिस पर राष्ट्रीय मानवाधिकार आयोग ने सख्त नाराजगी जाहिर की है। आयोग ने इस संबंध में विस्तृत रिपोर्ट तलब की है।

प्रभाकर श्रीवास्तव Updated on: Feb 01, 2026 2:21 PM IST

कानपुर रिजर्व पुलिस लाइन में एक बैरक गिरने में 6 साल पहले एक पुलिसकर्मी की मौत हो गई थी, जबकि दो अन्य गंभीर रूप से घायल हो गए थे। घटना 24 अगस्त 2020 को हुई थी। घायल पुलिसकर्मियों को इलाज के लिए रीजेंसी अस्पताल भेजा गया था। जहां पर काफी समय इलाज के बाद वह स्वस्थ हो पाए। कानपुर के तत्कालीन एसपी प्रीतिंदर सिंह ने मृतक कर्मी के परिवारजनों को मुआवजा देने का भी ऐलान किया था, लेकिन 6 साल बाद किसी को कुछ नहीं मिला।

तत्कालीन एसएसपी कानपुर प्रीतिंदर सिंह ने कहा था बैरक की छत गिरने से हमारे तीन लोग घायल हो गए, जिनमें से एक ने दम तोड़ दिया। हम उनके परिवार के प्रति संवेदना व्यक्त करते हैं। इस दुर्घटना में हताहत कर्मी के परिवारजनों को मुआवजा दिया जाएगा। उनका अंतिम संस्कार पूरे सम्मान के साथ किया जाएगा।

राष्ट्रीय मानवाधिकार आयोग ने दिखाई सख्ती

कानपुर बैरक हादसे में घायल सिपाहियों 6 साल बाद भी मुआवजा नहीं मिला। अब ऐसे में राष्ट्रीय मानवाधिकार आयोग ने सख्ती दिखाई है। आयोग ने मामले में मुख्य सचिव और गृह विभाग के अपर मुख्य सचिव को नोटिस जारी कर 6 सप्ताह में मुआवजे का पूरा व्योरा देने के निर्देश दिए हैं।

कानपुर पुलिस लाइन में 2020 में हुए बैरक हादसे के पीड़ित पुलिसकर्मियों को अब तक मुआवजा न मिल पाने पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सख्त रुख अपनाया है। आयोग ने उत्तर प्रदेश के मुख्य सचिव और गृह विभाग के अपर मुख्य सचिव को नोटिस जारी कर घायलों को दिए जाने वाले मुआवजे की स्थिति स्पष्ट करने को कहा है।

एनएचआरसी ने निर्देश दिया है कि यदि पीड़ित पुलिसकर्मियों को मुआवजा दिया जा चुका है, तो उसके दस्तावेज़ा प्रमाण 6 सप्ताह के भीतर प्रस्तुत किए जाएं। आयोग ने यह भी कहा है कि आदेशों की अनदेखी मानवाधिकार उल्लंघन की श्रेणी में आएगी।

कैसे हुआ था हादसा?

24 अगस्त 2020 को कानपुर पुलिस लाइन स्थित करीब 105 वर्ष पुरानी बैरक की छत अचानक गिर गई थी। इस हादसे में सिपाही अरविंद सिंह की मौत पर मौत हो गई थी, जबकि तीन अन्य पुलिसकर्मी गंभीर रूप से घायल हो गए थे। मामले में इंजीनियर पंकज कुमार ने 12 अक्टूबर 2020 को राष्ट्रीय मानवाधिकार आयोग में शिकायत दर्ज कर पीड़ितों को मुआवजा दिलाने की मांग की थी।

आयोग के निर्देश पर मृतक सिपाही के परिजनों को मुआवजा दिया गया, लेकिन घायल पुलिसकर्मियों को अब तक राहत नहीं मिल सकी है। 22 जनवरी को हुई सुनवाई के दौरान आयोग ने राज्य सरकार की कार्यप्रणाली पर नाराजगी जताते हुए इसे गंभीर लापरवाही करार दिया। आयोग ने राज्य सरकार को अंतिम अवसर देते हुए 6 सप्ताह के भीतर विस्तृत रिपोर्ट पेश करने का आदेश दिया है।